

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 219 of 2013 &
IA No. 339 of 2014

Dated : 25th September, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

**Power Transmission Corporation of
Uttrakhand Ltd.** **Appellant(s)**

Versus

**Uttrakhand Electricity Regulatory Commission
& Ors.** **Respondent(s)**

Counsel for the Appellant(s) : Mr. Sarul Jain
Mr. Kamal Kant (Rep.)

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. Raunak Jain for R.1

ORDER

The learned counsel for the State Commission submits that this Appeal is not maintainable on two grounds. He is directed to file his Written Notes explaining those two grounds on or before 07.10.2014 after serving copy on the other side.

Post the matter on **16.10.2014.**

(Rakesh Nath)
Technical Member
Ts/kt

(Justice M. Karpaga Vinayagam)
Chairperson